

ment in this regard and also for recovery of the amount due?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) (a) to (c) M/s Dunlop India Limited, has been depositing the ESI dues regularly in respect of the regular workers of their factories at Madras and Calcutta. Their Madras Unit has however, defaulted in payment of certain contributions in respect of employees engaged through contractors. The amount outstanding is estimated at about Rs 327 lakh. The employer is, however, reported to have disputed the claim in the court and as such the matter is sub-judice. The information regarding M/s Orson & Nihon India Limited is being ascertained and will be laid on the Table of the Sabha separately.

Observation of 'May Day' in Public Sector

6400 SHRI A K ROY Will the Minister of LABOUR be pleased to state

(a) the details of the public sector units which have not yet declared May Day as a holiday,

(b) whether May Day is observed as a holiday by Government and

(c) if so, steps taken for observing May Day as a holiday in public sector undertakings?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) (a) to (c) The information is being collected and will be laid on the Table of the House.

[*Translation*]

Closed Textile Mills

6401 SHRI RAJENDRA AGNIHOTRI Will the Minister of TEXTILES be pleased to state

(a) the number of textile mills closed due to labour unrest,

(b) the steps proposed to be taken to solve the problem of labour unrest, and

(c) the total number of labourers rendered unemployed due to closure of such textile mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) to (c) As per information available, 17 cotton/man made fibre textile mills employing 20,960 workers were lying closed as on 28.2.90 due to strikes.

Labour problem are tackled by the concerned States/UT Government on a case to case basis by reconciliation, negotiations and discussions with the concerned parties.

[*English*]

Bonus to Workers in Public Sector

6402 SHRI KIRPAL SINGH Will the Minister of LABOUR be pleased to state:

(a) when the ceiling of Rs 2500 for grant of bonus to workers in public sector undertakings and ad hoc bonus to Central Government employees was fixed,

(b) whether there has been a sharp rise in the emoluments of the workers/employees since then due to recommendation/awards of various Commission and also due to continuous increase in dearness allowance on account of price spirals in recent years,

(c) if so, whether Government have received any representations for raising the ceiling, and